THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGHUPATHY): (a) to (c) The Prime Minister had announced an assistance of Rs. 250 crore for stabilization of Varunavat Parvat. A sum of Rs. 25 crore has been released to the State on account as Additional Central Assistance (ACA) on 10th June, 2004 so that the work can commence.

Enactment of law to deal with riots

- 814. SHRI SHAHID SIDDIQUI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether there is a proposal to enact a law to deal with communalism and communal riots; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Yes, Sir. It is proposed to enact a model comprehensive law to deal with communal violence and encourage each State to adopt that law to generate faith and confidence in minority communities. The integral elements of such a law would need to be decided after wider consultations in order to make its provisions effective.

Arrest of Delhi Police officials in P.M.T. leak case

- 815. SHRI AMAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the C.B.I, has recently arrested **a** few Delhi Police officials while taking a bribe from the parents of accused person found involved in the P.M.T. leak case;
 - (b) if so, what are the details thereof including the names of such officials;
- (c) whether those officials have not been dismissed as yet and if so, the reasons therefor; and
- (d) whether any action was taken against the senior officers who were supervising the work of the investigating officer connected with this case and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGHUPATHY): (a) and (b) Yes, Sir. The Central Bureau of

investigation arrested three officials of Delhi Police, namely Shri Sanjay Gupta, Shri Rajesh Kumar and Shri Umed Singh in connection with this case.

- (c) A delinquent Government servant can be dismissed from service in such cases only after he is given reasonable opportunity to defend himself. In the meantime, all the three accused police officials have been placed under suspension.
- (d) Yes, Sir. The Assistant Commissioner of Police, who was supervising the investigation of this case, has been transferred out of the Unit.

Communal riots

- 816. SHRI K. CHANDRAN PILLAI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the year-wise and State-wise details of communal riots reported in the country during the last three years;
- (b) the number of casualties and the extent of loss of property in each of the incidents:
- (c) the details of the cases registered and the present position of cases related to each incident; and
- (d) the incident-wise details of rehabilitation of the victims and compensation provided to the family of the victims?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (d) 'Public Order* and 'Police' being State subjects as per Seventh Schedule to the Constitution, this information is not maintained Centrally by the Government.

Promotion of Hindi

- 817. SHRI PYARELAL KHANDELWAL: Will the Minister of HOME AFFAIRS be pleased to state:
 - (a) the details of the efforts being made by Government to promote Hindi;
- (b) whether it is a fact that Government does not have any programme in this regard other than "Hindi Saptah";
 - (c) if not, the details thereof;